

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. NO. 137/91

~~T.A. NO.~~

DATE OF DECISION 7-2-1995

Smt. A.S. Joshi

Petitioner

Mr. M.D. Vakil

Advocate for the Petitioner (s)

Versus

Union of India and Others

Respondent

Mr. N.S. Shevde.

Advocate for the Respondent (s)

CORAM

The Hon'ble Mr. V. Radhakrishnan

Member (A)

The Hon'ble

Dr. R.K. Saxena

Member (J)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Mo

Smt. A.S. Joshi
20-C Ganeshkripa
1st Floor,
Sadashiv Cross Lane,
Khadelkar, Road,
Girgaon, Bombay.

Applicant.

Advocate Mr. M.D. Vakil

Versus

1. Union of India
through General Manager,
Western Railway
Head Quarter Office, Churchgate
Bombay
2. Divisional Railway Manager
Baroda Pratapnagar, Baroda.

Respondents.

Advocate Mr. N.S. Shevde.

O R A L O R D E R

In

Date: 7-2-1995.

O.A. 137 of 1991

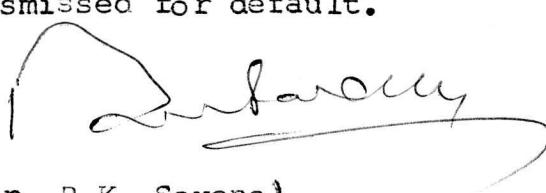
Per Hon'ble Shri V. Radhakrishnan

Member (A)

Neither the applicant nor her counsel is present.

Mr. Shevde learned counsel for the respondents is present.

Dismissed for default.



(Dr. R.K. Saxena)
Member (J)



(V. Radhakrishnan)
Member (A)

*AS.